

751 Stat. Res. re. Disapproval of the Oilfields (Regulation and Development) 19.17 hrs

MARCH 22, 1993

Ordinance and Oilfields (Regulation and Development) Amendment Bill 752

STATUTORY RESOLUTION  
RE.DISAPPROVAL OF THE OILFIELDS  
(REGULATION AND (DEVELOPMENT)  
AMENDMENT ORDINANCE

AND

OIL FIELDS (REGULATION AND  
DEVELOPMENT )  
AMENDMENT BILL

[English]

SHRI GIRSHARI LAL BHARGAVA  
(Jaipur): Sir, I beg to move

"That this House disapproves of the Oil fields (Regulation and Development) Amendment Ordinance, 1993 (Ordinance No.19 of 1993) promulgated by the president on the 30th January, 1993"

THE MINISTER OF STATE OF THE  
MINISTRY OF PETROLEUM AND NATU-  
RAL GAS , CAPT. SATISH KUMAR  
SHARMA): Sir, I beg to move

"That the Bill further to amend the Oil field (Regulation and Development ) Act, 1948, be taken into consideration "

MR. SPEAKER: The question is:

"That this House disapproves of the Oilfields (Regulation and Development ) Amendment Ordinance 1993 (Ordinance No. 19 of 1993) promulgated by the President on the 30th January, 1993 "

*The motion was negatived*

MR SPEAKER : The question is

"That this House disapproves of the Oilfields (Regulation and Development )Amendment Ordinance 1993) promulgated by the president on the 30th January, 1993."

*The motion was negatived*

MR. SPEAKER: The question is

"That the Bill further to amend the oilfields (Regulation and development) Act, 1948, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER. The question is:

*"That Clause 1, the En acting Formula and the Long Title stand part of the Bill."*

*The motion was adopted*

Clause 1, the Enacting Formula and the Title were added to the Bill

MR. SPEAKER. The Ministry may now move that the Bill be passed.

CAPT. SATISH KUMAR SHARMA:  
Sir, I beg to move:

"That the Bill be passed."

753 *Stat. Res. re. Disapproval of the Oilfields (Regulation and Development)* CHAITRA 1, 1915 (SAKA) Ordinance and Oilfields (Regulation and Development) Amendment Bill 754

MR. SPEAKER: That question is.

sion was agreed on Mithapur and Prahadpur.

" That the Bill be passed".

MR. SPEAKER: You come to my chamber, I will talk to you there.

*The motion was adopted*

[Translation]

19.20 hrs

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, half an hour discuss-

*The Lok Sabha then adjouened till Eleven of the clock on Wednesday March 23, 1993/Chaitra 2, 1915 (Saka)*